

(d) As on 31.3.2012, 940.20 MW of solar projects have been connected to the grid. Against a target of 100 MW equivalent of off-grid solar applications for the years 2010-11 and 2011-12 in first phase of JNNSM, the Ministry sanctioned Solar Photovoltaic (SPV) projects aggregating to 118.07 MW in the country. During this period 97,124 solar lanterns, 2,42,864 home lights, 61,522 street lights and 15924.51 kWp standalone power plants have already been installed.

#### **Storage of foodgrains by FCI and CWC**

\*45. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the Food Corporation of India (FCI) and the Central Warehousing Corporation (CWC) do not have enough warehouses or the manpower for safely stocking foodgrains and protecting it from exposure to rodents and other adversities;

(b) if so, the details of storage facilities/manpower available with FCI and CWC to store 250 million tonnes of wheat and rice produced in the country this year;

(c) whether Government would encourage private parties to build warehouses in the country; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The total storage capacity available with the Food Corporation of India (FCI) [owned and hired] as on 31.7.2012 was 364.38 lakh MT. However, storage capacity available taking together FCI and State agencies is 705.73 lakh MT. During procurement season stock of foodgrains do exceed the available storage capacity, for such period temporary arrangements are made.

As regards the manpower there is also some shortage but it does not affect the work adversely. There are 36, 515 sanctioned strength in FCI against which 29, 434 persons are in position. Similarly, in Central Warehousing Corporation (CWC), against 6, 829 sanctioned strength there are 5,422 persons in position.

(c) To increase the covered storage capacity the Government had launched the Private Entrepreneur Guarantee (PEG) scheme in 2008. Under the PEG Scheme assessment of additional storage needs is based on the overall procurement/ consumption and the storage space already available. For the consuming area,

storage capacity is to be created to meet four months requirements of PDS and other Welfare Schemes in a State. For the procurement areas, the highest stock levels in the last three years are considered to decide the storage capacity required.

Based on this analysis and criteria laid down in the Scheme, State wise capacity requirement and locations were identified. A capacity of about 181.08 lakh tonnes is to be created in 19 states under the scheme through private entrepreneurs and Central and State Warehousing Corporations.

To encourage private sector for creation of storage capacity under Private Entrepreneur Guarantee (PEG) Scheme, various incentives have been given such as:

- (a) A guarantee of 10 years will be provided to the private entrepreneurs for their godowns hired by FCI/nodal agency regardless of capacity being utilized.
- (b) Norms related to land title have been relaxed to encourage larger participation by private entrepreneurs.
- (c) Service tax as applicable was allowed to be claimed by the lessor along with monthly rent.
- (d) The requisite experience for setting up of godown is waived off.

Apart from PEG, to encourage farmers and other private parties to build warehouses, capital subsidy is given for construction of godowns under the Gramin Bhandaran Yojana of Ministry of Agriculture and Cooperation. (Since its inception, from 01.04.2001, a total of 27,110 projects have been sanctioned till 29.02.2012 for a total capacity of 310 lakh tonnes).

- (d) Does not arise.

#### **Changing of ownerships by coal companies**

\*46. SHRI PRAKASH JAVADEKAR: Will the Minister of COAL be pleased to state:

- (a) the number of private companies whom coal blocks were allocated during 2006-09 and who have changed/ diluted, in one form or the other, the ownership stakes after allocation;
- (b) the details of such coal blocks and the details of the companies;
- (c) the details of ownership changes and the new companies to whom stakes were transferred; and
- (d) what action Government intends to take in this regard?